

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 2530
(TO BE ANSWERED ON 10.08.2023)

AMENDMENT TO AIS (DCRB) RULES

2530 SHRI JAWHAR SIRCAR:

Will the **PRIME MINISTER** be pleased to state:

- (a) the reasons for amending the AIS (DCRB) Rules on 6th January 2023;
- (b) the reasons due to which Government needs to reiterate and warn retired officers under Rule 3 that “future good conduct” is a must for pension;
- (c) the number of retired officers have had pensions withheld for political opposition to Government, not for criminal wrongdoing; and
- (d) whether the restraint is only on former intelligence and security personnel or on every retired government servant?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER’S OFFICE
(DR. JITENDRA SINGH)**

(a) to (d): Rule 3(1) of All India Services (Death-cum-Retirement Benefits) Rules, 1958 is as follows:

“Future good conduct of the pensioners is an implied condition of every grant of pension and its continuance.”

The condition of “future good conduct” has been present in the Rules since 18.08.1958. This sub-rule has not been amended.

The amendment on 06th July, 2023 was made with respect to the members of All India Services, who have worked in any Intelligence or Security-related organisation in order to regulate the publication of any material/sensitive information after retirement which might prejudicially affect the sovereignty and integrity of India, the security, strategic, scientific or economic interests of the State or relation with a foreign State.

A similar provision is also available in Civil Services (Pension) Rules, 2021 for those Central Government officers who have worked in any Intelligence or Security-related organisation.
